

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI .

RA No. 73/99 IN  
OA No. 306/99

New Delhi, this the 2nd day of August, 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN (J)  
HON'BLE MR. R.K. AHOOJA, MEMBER (A)

In the matter of:

Sh. Bhagat Singh  
S/o Late Sh. Kundan Singh  
7/7, Nahru Nagar,  
New Delhi-110065. .... Applicant  
(By Advocate: Sh. Ghanshyam Singh)

Vs.

1. The Director of Education,  
Directorate of Education  
Govt. of N.C.T. Delhi  
Old Secretariat, Delhi.
2. Dr. Narendra Nath,  
The Hon'ble Minister of Education,  
Through the Secretary of Education,  
Govt. of N.C.T. Delhi,  
Old Secretariat, Delhi. .... Respondents

O R D E R (ORAL)

BY REDDY, J.

Heard counsel for the applicant.

2. We do not find any error apparent on the face of the record.

3. The OA was dismissed on the ground that it was barred by limitation under Section 21 of the AT Act, 1985.

4. Admittedly, the grievance of the applicant arose prior to 1974. The grievance of the applicant is that his pay was fixed at Rs.250/- p.m. instead of at Rs.310/- p.m. The OA was dismissed stating the repeated representations

*[Signature]*

[ 3 ]

would not prolong limitation. Learned counsel submits that since an order was communicated in 1992, that should be the starting date for limitation. We do not agree. The RA is, therefore, dismissed.

R.K. Ahuja

(R.K. AHOOJA )  
Member (A)

sd

V.Rajagopal Reddy

(V.RAJAGOPALA REDDY)  
Vice-Chairman (J)